

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 106
CP No. (IB)- 14/7/JPR/2022
Under Section 7 of IBC, 2016

In the matter of:

Kotak Mahindra Bank Ltd.

...Financial Creditor

Versus

Premier Bars Ltd.

...Corporate Debtor


**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**


Present Through Video Conferencing: -

For the Financial Creditor : Vikram Pratap Singh, Adv.
For the Corporate Debtor : Prakul Khurana, Adv.
Ankit Sareen, Adv.

ORDER

Heard Mr. Vikram Pratap Singh, Adv. appearing on behalf of the Petitioner/ Financial Creditor and Mr. Prakul Khurana, Adv. appearing on behalf of the Respondent/ Corporate Debtor. It has been submitted by the learned counsel for the Respondent/ Corporate Debtor that certain amount has been received by the Petitioner during the pendency of this application. This application has been filed by the Petitioner Bank claiming a sum of Rs. 8,93,75,476.16/-. Petitioner Bank is directed to submit an affidavit mentioning the amount realized by the Bank during pending proceedings and a copy of the same may be furnished to the learned counsel for the Respondent. After receiving the copy of affidavit, learned counsel for the Corporate Debtor will file reply. Reply, if any, may be filed within 2 weeks of receiving the copy of affidavit, with an advance copy to the opposite counsel. List the matter on 11.01.2023.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

November 18, 2022

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